



Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर रोड, नई दिल्ली

(DES - VI SECTION)

MINUTES OF THE NORMS COMMITTEE- VI

MEETING No. NC/6/MEET/May/202627/3

DATED: 15/05/2026

Please Note

- I. For information of exporters, Norms Committee - VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 1 to 26, 94 to 98 .Communications in respect of cases/pertaining to NC- VI may be sent to email address: nc6.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/6/MEET/May/202627/3 dated 15/05/2026 of Norms Committee - VI for the year 2026-27 was held on 15/05/2026 under the Chairmanship of LOKESH H D, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Raj Kumari Singh, Deputy DGFT	DGFT(HQ)
2	Shri Sandip R. Kote, Director	Ministry of Food Processing Industries
3	Shri Shaish Kumar, Technical Consultant	Technical Consultant
4	Shri Dineshnarain Mathur, Technical Consultant	Technical Consultant
5	Shri Nand Lal, Technical Consultant	Technical Consultant

Case Details and Decision(s):

Case No.	1 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000335AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Sweet Biscuits (Cream Biscuits)	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
			Cane Sugar	100000 Kg
			Vegetable Fats (RBD Palm Olein) (Fats and Oils)	95000 Kg
			Leavening Agent(yeast)	2000 Kg
			Emulsifier (Glycerol Monostearate)	500 Kg
			Food Flavour (Ethyl Vanillin)	1000 Kg
			Maize Starch	2500 Kg
			Food Colour (Caramel Colour)	50 Kg
			Antioxidant (Citric Acid)	50 Kg
			Cocoa Powder	4500 Kg

			Dietary Fibre (Wheat Bran)	10000 Kg
			Whey Powder	25000 Kg
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with RA may take subsequent consequential action accordingly.				

Case No.	2 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	PHALADA AGRO RESEARCH FOUNDATIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM REVIW00006445AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the complete and proper documentation alongwith justification for the following: 1. Wastage generated during processing of the products. The case stands deferred.	

Case No.	3 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	DP CHOCOLATES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00006361AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following:

1. Flow-chart with stage-wise details of the products.
2. Justification for the fat usage in the chocolate preparation.

The case stands deferred.

Case No.	4 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SWG CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005124AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following: 1. Flow-chart with stage-wise details of the products. The case stands deferred.	

Case No.	5 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SWG CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005122AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical	

Authority i.e. MoFPI, the firm is required to submit the information/justification for the following:

1. Flow-chart with stage-wise details of the products.

The case stands deferred.

Case No.	6 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	GADRE MARINE EXPORT PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005119AM26
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.CIFT, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Frozen Imitation Crab Sticks, Chunk, Bites, Flakes, Claws, Shredded, Shrimp tails, Lobster Tails, Scallop, Shrimp Skewers, Crab Meat Stick, Crab Meat Flake, Super Snow Crab, Surimi Snow Leg Style, Chilled Imitation Crab Shreds, Surimi Snow Leg Style, Crab Flakes, Super Snow Crab, Crab Chunk etc	2200000.0 Kg	As per application	As applied for

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly

Case No.	7 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	NESTLE INDIA LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004989AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
NC considered the case as per agenda and noted that the firm was issued DL on 10.03.2026 for furnishing information. However, vide their reply, the firm did not furnish the requisite documents/details for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case.	
RA may take suitable consequential action accordingly.	

Case No.	8 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	KAYEM FOOD INDUSTRIES PRIVATE LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00004116AM26			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial	Export Item Name	Quantity	Import Item Name	Quantity

No.				
1	High Protien Granola Forest Berries	100000.0 Kg	Orafti L92LL	7434.20 Kg
			Jumbo Oat Flakes	33647.81 Kg
			Quick cooking oats (instant oats)-KDHO	10487.2 Kg
			Cranberry Preserved/Prepared	2522.22 Kg
			Starwberry Preserved/Prepared	3310.11 Kg
			IND solae supro nuggets 583	6590 Kg
			Soy protein wilcon T 201C (flakes)	17580 Kg
			Mixed berry flavour	739.65 Kg
			Pepitas	3110 Kg
2	High Protien Granola Apple Crumble	100000.0 Kg	CINNAMON POWDER, ANZ	994.38 Kg
			Orafti L92LL	11144.74 Kg
			Jumbo Oat Flakes (Rolled Oats)-KDHO	29419.63 Kg
			Quick cooking oats (instant oats)-KDHO	15947.2 Kg
			Apple Preserved/Prepared	4243.92 Kg
			IND solae supro nuggets 583	4820 Kg
			Soy protein wilcon T 201C	12580 Kg

			(flakes)	
			Almond	2590 Kg
			Bliss Flavour	326.72 Kg
			Pepitas	2590 Kg
3	High Protien Granola Honey Nut	100000.0 Kg	Orafti L92LL	7500 Kg
			Jumbo Oat Flakes (Rolled Oats)- KDHO	32747.25 Kg
			Quick cooking oats (instant oats)-KDHO	17791.22 Kg
			Almond	3636.37 Kg
			IND solae supro nuggets 583	5330 Kg
			soy protein wilcon T 201C (flakes)	11650 Kg
			Cashew	3636.37 Kg
			Honey Blossum Flavour	198.03 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	9 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	RAHA OILS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00002172AM26
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following: 1. Stage wise wastage details of the product with justification. The case stands deferred.	

Case No.	10 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00000673AM27			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	CBE (Cocoa Butter Equivalent) (50% PMF + 50% Sal Oil)	5000.0 MT	Palm Mid Fraction (PMF)	2500.0 MT
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023				

& norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	11 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	KAYEMPEE FOODS PVT LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000661AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Assorted Confectionery (HSN 17049090) (with Sugar)	900000.0 Kg	Cane Sugar (HNS 17019990)	432000 Kg
			Liquid Glucose (HNS 17023010)	144000 Kg
			Cocoa Powder (HSN 18050000)	90000 Kg
			Citric Acid (Anti Oxidant) (HNS 29181400)	27000 Kg
			Orange Oil (Essential Oils) (HSN 33011200)	4500 Kg

			Food Colours (Sunset Yellow) (HSN 32041981)	90 Kg
			Ethyl Vanillin (Food Flavours) (HSN 29124200)	900 Kg
			Binders (Xanthium Gum) Food Flavours) (HSN 13019034)	900 Kg
			VEGETABLE FATS (Hydrogenated Vegetable Oil- Vanaspati) (HSN 15162091)	44550 Kg
			Relevant PET RESIN BOTTLE GRADE (Polyester Chips) (HSN 39076990)	As per package norms
			Relevant Paper Board (150-350 GSM) (HNS 48101990)	As per package norms

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly

Case No.	12 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	CHANDANMAL MANGILAL JAIN
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000366AM27
RA File Number	NA
Licence No and	NA

Date	
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following 1. Detailed justification for the claimed wastage along with Receipt-cum-Mass balance documents The case stands deferred.	

Case No.	13 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	AWL AGRI BUSINESS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000091AM25
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following: 1. Separate flow charts for the export products. 2. Details of stage-wise wastage of both products. The case stands deferred.	

Case No.	14 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000354AM27
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Sweet Biscuits (Cream Biscuits)	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
			Cane Sugar	95000 Kg
			Vegetable Fats (RBD Palm Olein) (Fats and Oil)	90000 Kg
			Leavening Agent	2000 Kg
			Emulsifier (Glycerol Monostearate)	500 Kg
			Food Flavour (Ethyl Vanillin)	1000 Kg
			Maize Starch	2500 Kg
			Food Colour (Caramel Colour)	50 Kg
			Antioxidant (Citric Acid)	50 Kg
			Cocoa Powder	4500 Kg
			Dietary Fibre (Wheat Bran)	15000 Kg
			Whey Powder	25000 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.
2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J

conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	15 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	RAVI FOODS PVT LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000355AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Sweet Biscuits (Cream Biscuits)	500000.0 Kg	Wheat Flour (Other than wheat gluten)	230000 Kg
			Cane Sugar	90000 Kg
			Vegetable Fats (RBD Palm Olein)(Fats and Oils)	95000 Kg
			Leavening Agent	2000 Kg
			Emulsifier (Glycerol Monostearate)	500 Kg
			Food Flavour (Ethyl Vanillin)	1000 Kg
			Maize Starch	2500 Kg

			Food Colour (Caramel Colour)	50 Kg
			Antioxidant (Citric Acid)	50 Kg
			Dietary Fibre (Wheat Bran)	5000 Kg
			Whey Powder	9000 Kg
			Unsalted Butter	15000 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	16 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	KAYEMPEE FOODS PVT LTD			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00000660AM27			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Sweet Biscuits	650000.0 Kg	Wheat Flour (Other than wheat gluten)	312000 Kg

			Cane Sugar	123500 Kg
			Vegetable Fats(Hydrogenated Vegetable Oil-Vanaspathi)	117000 Kg
			Leavening Agent (Yeast)	2600 Kg
			Emulsifier (GMS)	650 Kg
			Food Flavour (Ethyl Vanillin)	1300 Kg
			Starch (Maize Starch)	3250 Kg
			Food Colour (Caramel Colour)	65 Kg
			Antioxidant (Citric Acid)	65 Kg
			Cocoa Powder	5850 Kg
			Dietary Fibre(Wheat Bran)	19500 Kg
			Milk (Whey Powder)	32500 Kg
			Relevant PET RESIN BOTTLE GRADE (Polyester Chips)	As per package norms
			Relevant Paper and Paper Board (150-350 GSM)	As per package norms

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	17 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	KAMALA CONSUMER CARE PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000585AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Chocolate and Chocolate Products (HSN 18069010)	200000.0 Kg	Cane Sugar	103919.2 Kg
			Vegetable Fats (RBD Palm oilien)	20000 Kg
			Cocoa Powder	13883.2 Kg
			Salt (Edible Salt)	772 Kg
			Liquid Glucose	2988.619 Kg
			Skimmed Milk Powder	14291.2 Kg
			Hazelnut paste	1633.2 Kg
			Whey Powder	1355.368 Kg

			Cocoa Butter Equivalent (CBE SH111)	1837.6 Kg
			Starch (Maize)	674.582 Kg
			Food Colours (Caramel)	11.6 Kg
			Malto Dextrine (Food Additives)	2243.649 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	18 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	DRYTECH PROCESSES (INDIA) P LTD			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00000599AM27			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	VEGETABLE FATBASE POWDER (Contain 28% of	1000.0 MT	REFINED BLEACHED AND DEODORIZED PALMOLEIN	280 MT

	Palm Fat and 5%Protein) (Resultant Product should Content 280 MTS of import RBD Palmolein, Content 120 MTS of import SMP & Content 14.50 MTS of Import Casein)		(RBD PALMOLEIN)	
			SKIMMED MILK POWDER	82.04 MT
			ACID CASEIN	9.95 MT

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	19 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	DRYTECH PROCESSES (INDIA) P LTD			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00000601AM27			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	INSTANT FAT FILLED POWDER (Containing 30% of Palm Fat and 10% Protein) (INSTANT FAT FILLED POWDER (Containing 30% of Palm Fat and10% Protein) (Resultant Product should Content 465 MTS of import	1500 MT	REFINED BLEACHED AND DEODORIZED PALMOLEIN (RBD PALMOLEIN)	450 MT
			SKIMMED MILK POWDER	240 MT
			WHEY PROTEIN	171 MT

	RBD Palmolein, Content 240.83 MTS of import SKIMMED MILKPOWDER Content 171.350 MT of import WHEY PROTEIN& Content 62 MT import casein)			
			ACID CASEIN	62 MT
1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website. 2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms. 3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with. RA may take subsequent consequential action accordingly.				

Case No.	20 / NC/6/MEET/May/202627/3			
Case Status	Case Approved			
Party Name	MANORAMA INDUSTRIES LIMITED			
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026			
HQ File Number	HQRNORM APPLY 00000640AM27			
RA File Number	NA			
Licence No and Date	NA			
Norms Committee Decision:				
NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:				
Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Refined Palm mid Fraction (PMF)	4600.0 MT	Palm mid Fraction (PMF)	4738 MT

1. Import items are required to comply with all requirements of Food Safety and Standards Act 2006 and Rules and Regulations made there under.
2. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.
3. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.
4. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.
5. The firm has to produce COA of export products from NABL Accredited Lab at the time of EODC.
6. RA shall issue AA within the value entitlement of the firm as per HBP 2023 and quantity as per the above approved norms.

Case No.	21 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	GRIFFITH FOODS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00000624AM27
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.MoFPI, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	JALAPENO SEASONING FFU 594 (SEASONING)	63000.0 Kg	Vegamine 28D	683.67 Kg
			POWDER SALT (SODIUM CHLORIDE)	15809.50 Kg
			MONOSODIUM GLUTAMATE	4729.67 Kg
			SWEET WHEY POWDER	18240.83 Kg

			CITRIC ACID ANHYDROUS POWDER	2163.42 Kg
			Parsley Curly 3mm	430.50 Kg
			ONION POWDER	6660.5 Kg
			TOMATO POWDER SD300 COLD BREAK	6344.33 Kg
			Artificial Green pepper flavour Non Gmo	305.42 Kg
			HVP PROTEX 3398	683.67 Kg
			ZEOFREE 5133	1043.00 Kg
2	JALAPENO SEASONING FCV 5759 (SEASONING)	1200000.0 Kg	Powder Salt (Sodium Chloride)	309060.00 Kg
			MONOSODIUM GLUTAMATE	62711.11 Kg
			SWEET WHEY POWDER	384713.89 Kg
			CITRIC ACID ANHYDROUS POWDER	41002.78 Kg
			Parsley Curly 3mm	14472.22 Kg
			ONION POWDER	31800 Kg
			TOMATO POWDER COLD BREAK SD 300	72361.11 Kg
			Artificial Green pepper flavor Non Gmo	4825 Kg
			HVP PROTEX 3398	12061.11 Kg

			ZEOFREE 5133	15677.78 Kg
			Vegamine 28D	12061.11 Kg

1. The above fixation of adhoc norms is valid for the present application under Para 4.06 of HBP 2023 & norms are valid for six months from the date of uploading the minutes on the DGFT website.

2. No Advance Authorisation should be issued on a repeat basis based on the fixation of above mentioned adhoc norms.

3. Other regulations of FTP / HBP, 2023, like Value Addition, Pre-import condition & Appendix 4J conditions should also be complied with.

RA may take subsequent consequential action accordingly.

Case No.	22 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	SALVI CHEMICAL INDUSTRIES LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM REVIW00002186AM26
RA File Number	03AX04001964 AM23
Licence No and Date	0311015962/29/06/2022
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 18.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	23 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	FISCHE DESIGN
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM REVIW00004011AM26
RA File Number	05AX04001463 AM25

Licence No and Date	0511027446/12/09/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	24 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	OMKAR CORPORATION
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM REVIW00002941AM26
RA File Number	03AX04003647 AM25
Licence No and Date	0311038201/23/10/2024
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 6.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	25 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00002751AM26
RA File Number	05AX04001727 AM26
Licence No and Date	0511034530/19/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 9.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the	

requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.

Case No.	26 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	JOY MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00002936AM26
RA File Number	52AX04000163 AM26
Licence No and Date	5211016349/29/08/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 10.04.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	27 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004049AM26
RA File Number	05AX04002757 AM26
Licence No and Date	0511036089/04/11/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	28 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	FISCHE DESIGN
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004102AM26
RA File Number	05AX04002481 AM26
Licence No and Date	0511035655/06/11/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	29 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	VEE NATURAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004190AM26
RA File Number	05AX04002826 AM26
Licence No and Date	0511036222/11/11/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	30 / NC/6/MEET/May/202627/3
Case Status	Case Rejected

Party Name	ECOVINAL INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004205AM26
RA File Number	07AX04001177 AM26
Licence No and Date	0711016168/11/11/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	31 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	RAINCHECK EARTH PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004352AM26
RA File Number	05AX04002787 AM26
Licence No and Date	0511036420/19/11/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	32 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	VANTAGE NUTRITION LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004732AM26
RA File Number	03AX04003942 AM26
Licence No and Date	0311049495/10/12/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	Jiaogulan Pellets (Net Content - Fermogulan (Fermented jiaogulan leaf extract) - 262.500 KGS(Jiaogulan Pellets (Net Content - Fermogulan (Fermented jiaogulan leaf extract) - 262.500 KGS)	1 Kg	Fermogulan (Fermented jiaogulan leaf extract)	0.6313 Kg

RA may take subsequent consequential action accordingly.

Case No.	33 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	VANTAGE NUTRITION LLP
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004731AM26
RA File Number	03AX04003943 AM26
Licence No and Date	0311049490/10/12/2025

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e.Tech-2, allowing the following inputs:

Export Serial No.	Export Item Name	Quantity	Import Item Name	Quantity
1	SPEARMIDINE TAURINE WITH QUERCETIN PELLETS (Net Content - Fermidine 1% (Fermented wheat germ extract)- 207.450	1.0 Kg	Fermidine 1% (Fermented wheat germ extract)	0.4656 Kg

	KGS			
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RA may take subsequent consequential action accordingly.

Case No.	34 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	SAHYADRI FARMS POST HARVEST CARE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004729AM26
RA File Number	31AX04000386 AM26
Licence No and Date	3111005558/10/12/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	35 / NC/6/MEET/May/202627/3
Case Status	Case Rejected
Party Name	APURVA ORGANICS LTD.
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00004750AM26
RA File Number	02AX04000676 AM26
Licence No and Date	0211010066/11/12/2025
Norms Committee Decision: NC considered the case as per agenda and noted that the firm was issued DL on 27.03.2026 followed by multiple reminders for furnishing information. Despite repeated reminders, the firm did not furnish the requisite information for further examination of the case. The Committee therefore, decided to reject the case with direction to firm to pay Customs duty and applicable interest for regularization of the case. RA may take suitable consequential action accordingly.	

Case No.	36 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	NATURAL REMEDIES PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005392AM26
RA File Number	07AX04001866 AM26
Licence No and Date	0711016741/19/01/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. Tech-2, the firm is required to submit the information/justification for the following: 1. Norms applied by the firm in the license do not match the composition given for each export item. 2. NOC from Ministry of Ayush for export product 1 to 3. 3. Permit from Directorate of Plant Protection Quarantine and Storage (PPQS) (Regulation for import into India) order 2023 The case stands deferred.	

Case No.	37 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ARJAN IMPEX PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005395AM26
RA File Number	05AX04003685 AM26
Licence No and Date	0511037573/19/01/2026
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather.	

Case No.	38 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	RADNIK EXPORTS GLOBAL PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005404AM26
RA File Number	05AX04003787 AM26
Licence No and Date	0511037585/19/01/2026
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are textile items. The Committee noted that, it has been decided with the approval of competent authority in the F.No. 01/85/171/53/AM19/DES.VI to transfer the cases relating to Textile to NC-5 which is primarily a Norms Committee for Textile and Leather	

Case No.	39 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ASHAPURA PROTEINS LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005410AM26
RA File Number	08AX04001785 AM26
Licence No and Date	0811017402/19/01/2026
Norms Committee Decision: NC considered the case as per the agenda and decided to defer the case as comments from technical expert i.e MoFPI, is still awaited. The case stands deferred	

Case No.	40 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	ASHAPURA MINECHEM LTD
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005452AM26

RA File Number	03AX04005332 AM26
Licence No and Date	0311050753/20/01/2026
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Chemical items. Therefore, the Committee decided to transfer the case to NC-4.	

Case No.	41 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SWAJI NUTRITIONALS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005510AM26
RA File Number	07AX04001896 AM26
Licence No and Date	0711016789/23/01/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following: 1. Wastage generated during process along with details regarding the use of peanut butter in the manufacturing process supported by a process flow chart. The case stands deferred.	

Case No.	42 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SWAN INTERNATIONAL
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005585AM26
RA File Number	05AX04003610 AM26
Licence No and Date	0511037793/28/01/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following:	

1. Stage wise justification of wastage and the process flow chart for the product under processing
- The case stands deferred.

Case No.	43 / NC/6/MEET/May/202627/3
Case Status	Case Approved
Party Name	AVANTI OVERSEAS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005595AM26
RA File Number	05AX04003899 AM26
Licence No and Date	0511037795/29/01/2026

Norms Committee Decision:

NC considered the case as per the agenda and decided to fix the norms based on the comments received from the Technical Authority, i.e. Tech-1, allowing all Import Items as 1.10 Sq. Mtr./Sq. Meter content in Export, as follows:

Export Serial No.	Export Item Name	Quantity	Import Serial No.	Import Item Name	Quantity
1	SOFT TOY-Aug 26 HO Chance & Friends - Penguin(STYLE NO. AVT-6214 IMPORT GSM: 200+-10%)	749740.0 (NOS)	SL. No. (1-21)	As per the application	1.10 SQM / SQM content in export item
2	SOFT TOY-S HIGHLAND COW PLUSH(STYLE NO. AVT-4517 IMPORT GSM: 280+-10%, 240-260+-10%, 190+- 10%, 240-260+-10%, 300+-10%)	15000.0 (NOS)			
3	SOFT TOY-S BLUE KOALA PLUSH(STYLE NO. AVT-4622 IMPORT GSM: 240-260+-10%, 240-260+-10%, 190+-10% AND 190+-10%)	10000.0 (NOS)			

4	SOFT TOY-PIG PLUSH ASST(STYLE NO. AVT-6254 IMPORT GSM: 200+-10% AND 190+-10%)	3000.0 (NOS)			
5	SOFT TOY-PIG PLUSH ASST(STYLE NO. AVT-6255 IMPORT GSM: 190+-10% AND 190+-10%)	3000.0(NOS)			
6	SOFT TOY-PIG PLUSH ASST(STYLE NO. AVT- 6256B IMPORT GSM:240- 260+-10%, 190+-10%, 275+- 10% AND 190+-10%)	3000.0(NOS)			
7	SOFT TOY-June 26 SP Pride XL Plush - Balloon Dog(STYLE NO. AVT-6099 IMPORT GSM: 310+-10%)	7018.0 (NOS)			
8	SOFT TOY-June 26 SP Pride XL Plush - Cherries(STYLE NO. AVT-6100 IMPORT GSM: 310+-10%)	1580.0 (NOS)			
9	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY MINI -Blue(STYLE NO. AVT- 6042-S -A IMPORT GSM: 300+- 10%)	350.0 (NOS)			
10	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY MINI -Rose(STYLE NO. AVT-6042-S-B IMPORT GSM: 300+- 10%)	350.0 (NOS)			
11	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY MINI -Bunny(STYLE NO. AVT-6042-S-C IMPORT GSM: 300+- 10%)	500.0 (NOS)			

12	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY MINI -Dino(STYLE NO. AVT-6042-S-D IMPORT GSM: 300+- 10%)	400.0 (NOS)			
13	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY SMALL -Blue(STYLE NO. AVT-6041-M -B IMPORT GSM: 300+-10%)	350.0 (NOS)			
14	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY SMALL -Rose(STYLE NO. AVT-6041-M -A IMPORT GSM: 300+-10%)	350.0 NOS)			
15	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY SMALL -Bunny(STYLE NO. AVT-6041-M -C IMPORT GSM: 300+-10%)	1200.0 (NOS)			
16	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY SMALL -BUNNY CREAM(STYLE NO. AVT- 6041-M -D IMPORT GSM: 300+-10%)	400.0 (NOS)			
17	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY SMALL -Dino(STYLE NO. AVT-6041-M -E IMPORT GSM: 300+-10%)	400.0 (NOS)			
18	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY LARGE -Blue(STYLE NO. AVT-6039-L -B IMPORT GSM: 300+-10%)	300.0 (NOS)			

19	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY LARGE -ROSE(STYLE NO.AVT-6039-L -A IMPORT GSM: 300+-10%)	325.0 (NOS)			
20	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY LARGE -Bunny(STYLE NO. AVT-6039-L -C IMPORT GSM: 300+-10%)	700.0 (NOS)			
21	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY LARGE -Bunny Cream(STYLE NO. AVT- 6039-L -D IMPORT GSM: 300+-10%)	300.0 (NOS)			
22	SOFT STUFF TOYS- HOUSTON HEAVY TEDDY LARGE -DINO(STYLE NO. AVT-6039-L -E IMPORT GSM: 300+-10%)	325.0 (NOS)			
23	Export Item Name: PET BED- HA26 SPIDERWEB FLEECE LINER(STYLE NO. AVT- 2034666 IMPORT GSM:190+- 10%)	14760.0 (NOS)			
RA may take subsequent consequential action accordingly.					

Case No.	44 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SATGURU AGRO INDUSTRIES
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005599AM26

RA File Number	03AX04005462 AM26
Licence No and Date	0311051042/29/01/2026
Norms Committee Decision: NC considered the case as per the agenda. Based on the comments received from the Technical Authority i.e. MoFPI, the firm is required to submit the information/justification for the following: 1. Stage wise justification of wastage and details of indigenous products. The case stands deferred.	

Case No.	45 / NC/6/MEET/May/202627/3
Case Status	Case Deferred
Party Name	SVMINC FASHIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 6/ MEET/ May/ 202627/ 3 and 15/05/2026
HQ File Number	HQRNORM APPLY 00005642AM26
RA File Number	05AX04003844 AM26
Licence No and Date	0511037871/30/01/2026
Norms Committee Decision: NC considered the case as per agenda and noted that the export/import items are Textile products. Therefore, the Committee decided to transfer the case to NC-5.	